

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 12 of 2017

In

Company Appeal (AT) No. 55 of 2016

IN THE MATTER OF

Siddharth Jhavar & Anr. ... Appellant

Vs.

Anurag Jhavar & Anr. ... Respondent

· **Present:** For Appellant:- Mr Akhilesh Shrivastava, Mr Shakeel M Akhtar, Advocates along with Suhita Mukhopadhyay, PCS

For R1:- Mr Rajiv Shukla, Advocate.

For R2:- Mr Davinder N Grover and Mr Samant Singh, Advocates.

ORDER

20.09.2017 — Heard Ld. Counsel for the Appellant and perused the record. We find no case made out in initiating any proceeding for contempt against the Contemnor/Respondents. The petition is dismissed. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member (Judicial)

(Balvinder Singh)
Member (Technical)